

REVIEW AND ANNUAL REPORT OF
 THE HINDUSTAN SHIPYARD
 LIMITED

THE DEPUTY MINISTER IN THE
 MINISTRY OF SHIPPING AND
 TRANSPORT (SHRI IQBAL SINGH) :
 I beg to lay on the Table a copy each of the
 following papers (Hindi and English
 versions) under sub-section (1) of section
 619-A of the Companies Act, 1956:—

- (1) Review by the Government on the
 working of the Hindustan Shipyard
 Limited, Visakhapatnam, for the
 year 1968-69.
- (2) Annual Report of the Hindustan
 Shipyard Limited, Visakhapatnam,
 for the year 1968-69 along with the
 Audited Accounts and the comments
 of the comptroller and the Auditor
 General thereon. [*Placed in Library.*
See No. LT—4552/70]

without any amendment to the Tea
 Districts Emigrant Labour (Repeal)
 Bil, 1970, which was passed by the
 Lok Sabha at its sitting held on the
 3rd December, 1970."

ASSENT TO BILLS

SECRETARY : Sir, I also lay on the
 Table following two Bills passed by the
 House of the Parliament during the current
 session and assented to since a report was
 last made to the House on the 10th
 November, 1970 :—

- (1) The Agricultural Produce Cess
 (Amendment) Bill, 1970.
- (2) The Iron Ore Mines Labour
 Welfare Cess (Amendment) Bill,
 1970.

13 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report
 the following messages received from the
 Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions
 of rule 127 of the Rules of Procedure
 and Conduct of Business in the
 Rajya Sabha, I am directed to
 inform the Lok Sabha that the
 Rajya Sabha, at its sitting held on
 the 9th December, 1970, agreed
 without any amendment to the
 Salaries and Allowances of Officers
 of Parliament (Amendment) Bill,
 1970, which was passed by the Lok
 Sabha at its sitting held on the 3rd
 December, 1970."
- (ii) "In accordance with the provisions
 of the rule 127 of the rules of
 Procedure and Conduct of Business
 in the Rajya Sabha, I am directed
 to inform the Lok Sabha, that the
 Rajya Sabha at its sitting held on
 the 9th December, 1970, agreed

PERSONAL EXPLANATION—Contd.

SHRI MORARJI DESAI : Am I to
 understand that you propose to take up
 the general question and decide it ?

MR. SPEAKER : We will have to.
 Every day such names are mentioned and
 people are accused when they are not
 present in the House. We must have some
 procedure for dealing with it.

13.02 hrs.

RE. HEALTH OF DEPUTY-SPEAKER

MR. SPEAKER : I have to inform
 the House—it is a good message; so, don't
 worry about it—that the following tele-
 printer message dated the 9th December,
 1970 has been received from the Medical
 Adviser, Indian High Commission, London
 regarding the health of the Deputy-
 Speaker :